

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

WS

O.A.No.1948 of 1997

New Delhi, this 9th day of December, 1998.

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN
HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

Smt. Usha Sharma
W/o Shri Satish Kumar
R/o 2076, Sector-23C
Chandigarh.

... Applicant

By Advocate: None

versus

1. Union of India, through
The Human Resources Welfare Ministry
Government of India
New Delhi.
 2. The Commissioner
Kendriya Vidyalaya Mehrauli
New Delhi.
 3. The Principal
Kendriya Vidyalaya, Noida, Sector-24
Dist. Ghaziabad (U.P.)
- ... Respondents

By Advocate: None

O R D E R (oral)

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN

Kendriya Vidyalaya has not been notified under Section 14 of the Administrative Tribunals Act, 1985 and therefore this Tribunal has no jurisdiction to entertain the present OA pressed by an employee of Kendriya Vidyalaya. The question was also referred to the Full Bench which has taken the same view. Under the circumstances, this OA is hereby dismissed for want of jurisdiction.

For

(K.M. Agarwal)
Chairman

[Signature]
(K. Muthukumar)
Member(A)